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# Payment Of Salaries And Allowances (Amendment) Act, 2008

## 25 of 2008

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## **SCHEDULE 1 :-** <u>SCHEDULE I</u>

# Payment Of Salaries And Allowances (Amendment) Act, 2008

#### 25 of 2008

An Act further to amend the Payment of Salaries and Allowances Act, 1951 WHEREAS, it is expedient further toamend the Payment of Salaries and Allowances Act, 1951 for the purposes hereinafter appearing; BE it enacted in the Fifty-ninth Year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 2008.
- (2) It shall come into force at once.

#### 2. Amendment Of Section 3:-

In the Payment of Salaries and Allowances Act, 1951 (XIV of 1951) (hereinafter referred to as the principal Act), in section 3, for the words "two thousand and five hundred rupees", the words "seven thousand and five hundred rupees" shall be substituted.

#### 3. Amendment Of Section 4:-

In section 4 of the principal Act, for the words "two thousand and five hundred rupees", the words "seven thousand and five hundred rupees" shall be substituted.

### 4. Amendment Of Section 7:-

In section 7 of the principal Act.-

- (i) in sub-section (1), for the words "travelling and daily allowances", the words "travelling allowances, incidental expenses and daily allowances" shall be substituted;
- (ii) in sub-section (2), for the words "travelling and daily allowances", the words "travelling allowances, incidental expenses and daily allowances" shall be substituted.;
- (iii) in sub-section (3), for the words "travelling and daily allowances", the words "travelling allowances, incidental expenses and daily allowances" shall be substituted;
- (iv) in sub-section (4), for the words "travelling and daily allowances", the words "travelling allowances, incidental expenses and daily allowances" shall be substituted.

## 5. Amendment Of Section 8 :-

In section 8 of the principal Act, in sub-section (1),-

- (i) in clause (aa), for the words "rupees three thousand and five hundred", the words "rupees five thousand" shall be substituted;
- (ii) in the proviso to clause (b), for the words "seven thousand five hundred rupees", the words "ten thousand rupees" shall be substituted.

#### 6. Amendment Of Section 8A:-

In section 8A of the principal Act, in sub-section (5), for the words "four thousand rupees", the words "five thousand rupees" shall be substituted.

### 7. Amendment Of Section 9A :-

In section 9A of the principal Act,-

- (i). in sub-section (1), for the words "fifty four thousand rupees", the words "one lakh twenty thousand rupees" shall be substituted.
- (ii). In the proviso to sub-section (1), for the words "proportionate to the periodical increase in rail charges made by the Central Government", the words "considering the the periodical increase in

rail charges or hike in the price of petrol/ diesel" shall be substituted.

### 8. Substitution Of The Schedule :-

For the Schedule to the principal Act, the following Schedule shall be substituted, namely:-

#### **SCHEDULE** 1

SCHEDULE I

I. Ministers, the Speaker, the Deputy Speaker, the Leader of Opposition and the Chief Whip.--

The Ministers, the Speaker, the Deputy Speaker, the Leader of Opposition and the Chief Whip shall be given travelling allowances, incidental expenses and daily allowances at the following rates for journeys performed by them:-

- (1) Inside the State of Kerala.-
- (a) for journeys by road irrespective of the distance travelled at the rate of rupees eight per kilometre plus fifty paise per kilometre towards incidental expenses for journeys undertaken in Government vehicles, hired vehicles or own vehicle;
- (b) for journeys by road, irrespective of the distance travelled, at the rate of fifty paise per kilometre, towards incidental expenses if undertaken, in Guest House vehicle/Department vehicle;
- (c) a daily allowance of six hundred rupees for halts;
- (d) for journeys by train actual fare (first class or air-conditioned) plus fifty paise per kilometretowards incidental expenses;
- (e) for journeys by air actual fare plus one fifth the fare for incidental expenses; subject to amaximum of rupees one hundred and twenty-five for each journey.
- (2) Outside the State of Kerala.-
- (a) for journeys by road irrespective of the distance travelled at the rate of rupees eight per kilometre plus fifty paise per kilometre towards incidental expenses for journeys undertaken in Government vehicles, hired vehicles or own vehicle;
- (b) for journeys by road, irrespective of the distance travelled, at the rate of fifty paise perkilometre, towards incidental expenses if undertaken, in Guest House vehicle/Department vehicle;
- (c) a daily allowance of seven hundred rupees;
- (d) for journeys by train or by air the rates will be the same as those admissible for journeysperformed by train or by air, as the case may be, inside the State of Kerala.
- II. Members of the Legislative Assembly.--

The Members of the Legislative Assembly shall be given travelling allowances and daily allowances at the following rates:-

- (1) Inside the State of Kerala.-
- (a) for journeys by road irrespective of the distance travelled at the rate of rupees six per kilometre;
- (b) a daily allowance of five hundred rupees.
- (2) Outside the State of Kerala.-
- (a) for journeys by train cost of one first class/second class air conditioned railway fare plus twenty-five paise per kilometre;
- (b) for journeys by road irrespective of the distance travelled at the rate of rupees four per kilometre;
- (c) daily allowance of six hundred rupees.".